

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 347 OF 2017 &  
IA NO. 927 OF 2017**

**Dated : 26<sup>th</sup> April, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Ajmer Vidhyut Vitran Nigam Ltd. & Anr. ... Appellant(s)  
Versus  
M/s. Srinivas Sangmarmar Pvt. Ltd. & Ors. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. Aditya Madan  
Mr. Dhruv Varma

Counsel for the Respondent(s) : Mr. R. K. Mehta  
Ms. Himanshi Andley for R-3

**ORDER**

Finally, two weeks' time, i.e. on or before 10.05.2019 is granted to those Respondents who have not yet filed reply/objection to file the same along with IA with advance copy to the other side, failing which it shall be taken as nil. Thereafter, the Appellant may file rejoinder, if any, on or before 24-05-2019 with advance copy to the other side.

List the matter on **29.05.2019**.

**(S. D. Dubey)  
Technical Member**

*tpd/pk*

**(Justice Manjula Chellur)  
Chairperson**